

GOVERNMENT OF INDIA
MINISTRY OF LAW & JUSTICE
RAJYA SABHA
QUESTION NO 21.12.2009
ANSWERED ON
REVIEW OF JUDGES INQUIRY ACT .

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SHRI O.T. LEPCHA

Will the Minister of COALCOALLAW & JUSTICE be pleased to state :-

- (a) whether Government intends to review the Judges Inquiry Act in view of a long and cumbersome procedure prescribed in the Act;
- (b) if so, by when;
- (c) the status of inquiry initiated against Justice Saumitra Sen of Rolfeata High Court;
- (d) whether there w any time limit for conclusion of the inquiry; and
- (e) if so, the details thereof?

ANSWER

MINISTER OF LAW AND JUSTICE

(Dr. M. VEERAPPA MOILY)

(a) & (b): The Government is considering to bring in a fresh legislation on the subject of judicial standards and accountability of Judges.

(c) to (e): An enquiry Committee under the provisions of the Judges (Inquiry) Act, 1968 has been constituted by the Chairman, Rajya Sabha which is looking into the records. Rule 9 (2) (c) of the Judges (Inquiry) Rules, 1969 requires the Inquiry Committee to forward its report within three months from the date of service of the charges framed under Sub-section (3) of Section 3 of the Judges (Inquiry) Act, 1968. This time limit can, however, be extended for sufficient causes.